

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

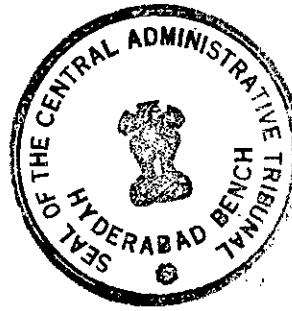
OA. No. 888/93 &
O. A. No. 892/93.

Date of Order: 8.3.94

BETWEEN :

Narsing Srinivasulu
P.B.V.S.Murthy

A N D



.. Applicant in OA.888/93
.. Applicant in OA.892/93

Director,
Defence Electronics
Research Laboratories (D.E.R.L.),
Ministry of Defence,
Chandrayanagutta Lines,
Hyderabad - 5.

.. Respondent, in both the OA's.

Counsel for the Applicant(s): Mr. S. Lakshma Reddy
(in both OA's)

Counsel for the Respondents: Mr. N.V. Ramana in OA 888/93.

Mr. N.R. Devaraj in OA 892/93.

HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

BBG

O.A. Nos. 888/93 & 892/93.

JUDGMENT

Dt. 8.3.94.

(AS PER HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN)

Heard, Shri S. Lakshma Reddy, learned counsel for the applicants and Shri N.V. Ramana, learned standing counsel for the respondent in OA 888/93 and Shri N.R. Devaraj, learned standing counsel for the respondent in OA 892/93.

2. These OAs are filed praying for a declaration that the action of the respondents in not regularising the services (of the applicant in OA 888/93 as Lab Bearer and the applicant in OA 892/93 as LDC) and by extending the period of probation through the impugned proceedings dated 7.7.1993, as illegal, without jurisdiction and violative of Articles 14 and 16 of the Constitution of India.

3. It is stated in the replies filed in these OAs that the matter of regularisation of the services of these applicants was referred to DRDO Headquarters and the matter is pending consideration. As the matter is pending before the DRDO, we feel that it is just and proper to pass the following order in these two OAs:-

DRDO has to dispose of the matter within six months from the date of receipt of this order. It is needless to say that if the applicants are aggrieved, they, if so advised, are free to move this Tribunal under Section 19 of the Administrative Tribunals Act, 1985.

X

contd....

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The respondent has to submit a copy of this order to the Scientific Adviser, DRDO, New Delhi. The OAs are ~~order~~^{ed} accordingly. No costs.

CERTIFIED TO BE TRUE COPY

Date.....

**Court Officer,
Central Administrative Tribunal
Hyderabad Bench
Hyderabad.**

To

1. The Director, Defence Electronics Research Laboratories (D.E.R.L)
Ministry of Defence, Chandrayanagutta Lines,
Hyderabad-5.
2. One copy to Mr.S.Lakshma Reddy, Advocate, CAT.Hyd.
3. One copy to Mr.N.v.Ramana, Addl.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.
6. One copy to MR. N.R. Devrao, Sr.CGSC. CAT.Hyd.

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